

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.217
CP/11(AHM)2023

Proceedings under Section 241 r.w 242,243,244 of Co.Act,2013

IN THE MATTER OF:

Maheshkumar Mohanlal Malani & Anr
V/s
Salasar Geotex Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 13/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunjal Dalal, PCS
For the Respondent : Mr. Suryanarayan, Advocate

ORDER

The LD. Counsel, Mr. Kunjal Dalal, PCS appeared for the petitioners. The Ld. Counsel, Mr. Suryanarayan for the respondents. The LD. Counsel for the petitioners submitted that he has filed the withdrawal pursis on behalf of the petitioner no.1 Maheshkumar Mohanlal Malani vide inward Diary no. 2491 dated 25.08.2023.

The Ld. Counsel appearing for the respondents submitted that since one of the petitioners has withdrawn this petition. Therefore, this petition should also be dismissed on behalf of other petitioner on the ground that shareholding of the Equity Shares of the petitioner no. 2 is only of 6.34% of the total paid up equity shares of Respondent no. 1 which is below the threshold limit for filing the present petition under the Companies Act, 2013 which is not disputed by Ld. Counsel of the petitioner no. 2.

Accordingly, **CP/11(AHM)2023** is dismissed.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)